

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.75360 of 2021
and
Excise Appeal No.469 of 2012**

(Arising out of Order-in-Appeal No.106-107/Bol/2012 dated 25.04.2012 passed by Commissioner (Appeals) of Central Excise, Kolkata IV)

Commissioner of Central Excise, Bolpur

SIAN, Bolpur, Dist.-Birbhum, West Bengal-731204

Appellant

VERSUS

M/s Purulia Cement Pvt. Ltd.

Wilcox Road, Simulia, Dist.-Purulia, Pin-723101, West Bengal

Respondent

APPEARANCE :

Shri A. Roy, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75278/2021
FINAL ORDER NO.75883/2021**

DATE OF HEARING : 28.12.2021

DATE OF DECISION : 28.12.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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